

## ASSAM FOREST REGULATION 1891 (7 of 1891)

1.Amended by the ASSAM FOREST REGULATION (Amendment) Act 2005(Act no 2 of 2008) [Assented by the Governor of AP on 28.02.2008 and published in AP EOG No 13 Vol XV Dtd 03.03.2008 [wef 04/09/2008 VIDE AP EOG NO 88 VIL XV DTD 18/09/2008]

A REGULATION TO AMEND THE LAW RELATING TO FORESTS, FOREST PRODUCE AND THE DUTY LEVIABLE ON TIMBER IN ASSAM.

Whereas it is expedient to amend the Law relating to forests, forest produce and the duty liveable on timber in-Assam, it is hereby enacted as follows:

## CHAPTER - I

- I. (1) This Regulation may be called the Assam Forest Regulation, 1891.
- (2) It extends to [the whole of the Union Territory of Arunachal Pradesh

Provided that the [State]<sup>2</sup> Government may by notification in the Arunachal Pradesh]<sup>3</sup> Gazette. exempt any place, from the operation of the whole or any part thereof and withdraw such exemption; and

(3) It shall come into force on such day as the [State]<sup>2</sup> Government, by notification in the [Arunachal Pradesh]<sup>3</sup> Gazette directs:

(4). A notification under the proviso to sub-section (2) exempting a place from the operation of the whole or any pan of the Regulation shall not affect anything done, or any offence committed, or any fine or penalty imposed in such place before such exemption.

2. Repealed by Act I of 1938.

Title, Extent and commencement.

Repeal, saving of rules and other proceedings

3. In this Regulation and in all rules there under, Unless something repugnant in tie subject or context,-

(1) "Forest Officer" means any person appointed by name or as holding an office by or under the orders of the [State] Government to be a Conservator, Deputy Conservator, Assistant Conservator, Sub-Assistant Conservator, Forest Ranger, Forester or Forest Guard, or to discharge any function of a Forest Officer under this Regulation or any rule thereunder;

(2) "tree" includes palms, bamboos, stumps, brush - wood and canes:

Definitions.

- I. Substituted for "the whole of the territories administered by the Government of Assam', by NEA ( Reorn) (APA) ALO 1914.
- 2. Substituted for "Provincial" by ALO, 1950.
- 3. Substituted for "Official" by NEA ( Reorn ) (AP)ALO, 1974.
- \*[(3) "timber" means trees when they have fallen or have been felled or all wood, whether cut out or fashioned or hollowed out for any purpose or not and includes trees when cut into pieces or sizes or peeled out or sliced out (Veneer) for manufacturing of ply board, block board or any other purposes or not]
- \*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.2}
  - (4) "forest produce" includes :-
- (a) the following, whether found in, or brought from, a forest or not, that is to say,- timber, charcoal, caoutchouc, catechu, wood-oil, resin, natural varnish, hard lac, myrabolams, rhinoceros horns, and (b) the following when found in, or brought from a forest, that is to say:-
- i. trees and leaves, and fruits, and al.[ other parts or produce not

hereinbefore mentioned of trees,

 plants not being trees (including grass, creepers, reeds and moss), and all parts or Produce of such plants.

iii. wild animals and skins, tusks and horns, bones other than rhinoceros horns, silk, cocoons, honey and wax, and all other Parts of produce of animals, and

iv. peat, surface soil, rock and minerals (including limestone, laterite, mineral oils and products of mines or quarries),

- (5) "forest offence" means and offence punishable under this Regulation or any rule thereunder :
- (6) "cattle" includes also elephants, buffaloes, horses, mares, geldings, ponies, colts, fillies, mules, asses, pigs, rams, ewes, and sheep. lambs, goats and kids;
- (7) "river" includes also streams, canals, creeks, and other channels, natural or artificial:
- (8) "land at the disposal of the Government" means land in respect of which no person has acquired
  - a. a permanent, heritable and transferable right of use and occupancy under law for the time being in force; or
  - any right created by grant or lease made or continued by or on behalf of the [Government]1 not being land vested for the purposes of the Central Government: and
- (9) "Magistrate" means a Magistrate of the first or second class, when he is specially empowered by the [State] Government to try forest offences.

Substituted for "Crown" by ALO' 1950. Substituted for "Provincial" by ALO, 1950

## CHAPTER - II RESERVED FOREST

4. The [State]<sup>1</sup> Government may constitute any land at the disposal of the Government a reserved forest in manner hereinafter provided.

Power to constitute Reserved forests.

- 5. (I) Whenever it is proposed to constitute any land a reserved forest, the (state]<sup>1</sup> Government shall publish a notification in the [Arunachal Pradesh]<sup>2</sup> Gazette,-
- (a) specifying as nearly as possible the situation and limits of such land;
- (b) declaring that it is proposed to constitute such land a reserved forest : and
- (c) appointing an officer (hereinafter called the Forest Settlement Officer) to inquire in and determine the existence, nature and extent of any rights claimed by, or alleged to exist in favour of, any person in or over any land comprised within such limits, and any claims relating to the practice within such limit of jhum cultivation, and to deal with the same as provided in this chapter.
- (2) The Forest Settlement Officer shall ordinarily be a person other than a Forest Officer, but a Forest Officer may be appointed by the (State)<sup>1</sup> Government to assist, the Forest settlement Officer in the inquiry prescribed by this chapter.
- 6. When a notification has been published under section 5, the

Notification by State Government of proposal to constitute a reserved forest. Forest Settlement Officer shall publish in the languages of the country, at the headquarters of each district and sub-division in which any portion of the land comprised in such notification is situate, and in every town and village in the neighbourhood of such land a proclamation-

Forest Settlement Officer.

- (a) specifying as nearly as possible the situation and limits of the proposed forests;
- (b) setting forth the substance of the provisions of the next following section;
- Substituted for "Provincial" by ALO, 1950.
- 2. Substituted for "Official" by NEA(Reorg) (AP) ALO. 1974
- (c) explaining the consequences which as hereinafter provided, will ensure on the reservation of such forest; and,
- (d) fixing a period of not less than three months from the date of the publication of such proclamation and requiring every person claiming any right or making any claim referred to or mentioned in section 5 either to present to such officer within such period written notice specifying, or to appear before him such period and state the nature of such right or claim.
- 7. (I) During the interval between the publication of such proclamation and the date fixed by the notification declaring the forest to be reserved as herein after provided, no right shall be acquired in or over the land comprised in such notification, except by succession or under a grant or contract in writing made or entered into by, or on behalf of the (Government)1 or some person in whom such right or power to create such right was vested when the proclamation was published; and on such land no new house shall be built or plantation formed, no fresh clearings for cultivation or for any other purpose shall be made, and no trees shall be cut for the purpose of trade or manufacture accept as hereinafter provided.

Bar of accrual of forest rights after proclamation.

- (2) Nothing in this section shall be deemed to prohibit any act done with the permission in writing of the Forest Settlement Officer, or any clearings lawfully for jhum cultivation by persons in the habit of practising such cultivation on such land.
- 8. (I) The Forest Settlement Officer shall take down in writing all statements made under section 6, and shall inquire in to all claims made under that section, and the existence of any right or practice mentioned in section 5 in respect of which on claim is made.

Inquiry by Forest Settlement Officer.

- (2) The Forest Settlement Officer shall at the same time consider and record any objection which the Forest Officer, if any appointed under section 5 to assist him, may make to any such claim or with respect to the existence of any such right or practice.
- 9. For the purposes of such inquiry the Forest Settlement Officer may exercise-
- (a) power to enter, by himself or any officer authorised by him for the purpose, upon any land, and to survey, demarcate, and make a map of the same; and
  - (b) the powers of a Civil Court in the trial of suits.

10. (I) In the case of a claim relating to the practice of jhum cultivation of Forest Settlement Officer shall record a statement setting forth the particulars of the claim and of any local rule or order under which the practice is allowed or regulated, and submit the

Treatment of claims relating to practice of jhum cultivation.

Powers of Forest Settlement Officer.

statement to the [State]<sup>1</sup> Government, together with his opinion as to whether the practice should be permitted or prohibited wholly or in part.

- (2) On receipt of the statement and opinion the (state]<sup>1</sup> Government may make an order permitting or prohibiting the practice wholly or in part.
- (3) If such practice is permitted wholly or in part, the Forest Settlement Officer may arrange for its exercise
  - a. by altering the limits of the land under settlement so as to exclude land of sufficient extent of a suitable kind, and in a locality, reasonably convenient for the purposes of the claimants, or
  - b. by causing certain portions of the land under settlement to be separately demarcated, and giving permission to the claimants to practise jhum cultivation therein under such conditions as he may prescribe.

All arrangements made under this sub-section shall be subject to the previous sanction of the [State)¹ Government.

- (4) The practice of Jhum cultivation shall in all cases be deemed to be a privilege subject to control, restriction, and abolition by the [State]' Government, and not to be a right.
- 11. (I) In the case of a claim to a right in or over any land other than the following rights, namely:-

a. a right of way.

- b. a right to watercourse or to use of water,
- c. a right of pasture or to forest produce, the Forest Settlement Officer shall pass an order specifying the particulars of such claim and admitting or rejecting the same wholly or in part.
- (2) If such claim is admitted wholly or in part, the Forest Settlement Officer may, -
  - come to an agreement with the claimant for the surrender of the right, or
  - b. exclude the land from the limits of the proposed forest, or
  - c. proceed to acquire such land in the manner provided by the Land Acquisition Act, 1894.
- (3) For the purpose of so acquiring such land
  - i. the Forest Settlement Officer shall be deemed to be a Collector proceeding under the Land Acquisition Act, 1894;
  - ii. the claimant shall be deemed to be a person interested and appearing before him in pursuance of a notice given under section 9 of that Act:
- iii. the provisions of the proceeding section of that Act shall be deemed to have been complied with, and
- iv. the Collector, with the consent of the claimant, may award compensation in land or in money, or partly in land and partly in money.
- 12. (I) In the case of a claim to a right of a kind specified in clause (a), clause (b) or clause (c) of section 11, sub-section (I), the Forest Settlement Officer shall pass an order specifying the particulars of each claim and admitting or rejecting the same wholly or in part.
- (2) When a claim to any such right is admitted, if the right is for the beneficial enjoyment of any land or building, the Forest Settlement Officer shall record the designation, position and area of such land or the designation and position of such building.
- (3) Where the right is a right to forest produce, the Forest Settlement Officer shall record whether the forest produce obtained

Powers to acquire land over which right is claimed.

Order on claims to right of way, water course or pasture, of forest produce.



by the exercise of such right may be leased, sold, or bartered, and such other particulars as may be necessary in order to define the existence, nature, and extent of the right.

13. (I) When the Forest Settlement Officer has admitted wholly or in part and recorded under the last foregoing section a claim to a right of pasture or to forest produce, he shall as far as possible provide for the exercise of such right-

Provision for rights of pasture or to forest produce admitted.

- (a) by altering the limits of the proposed reserved forest so as to exclude land of sufficient extent, of a suitable kind, and in a locality reasonably convenient for the purposes of the claimant, or
- (b) by recording an order continuing to the claimant a right of pasture or to forest produce, as the case may be, subject to such rules as may be prescribed by the (State)1Government.
- (2) An order passed under clause (b) of sub-section (1) shall record, as far as practicable,-
- (i) where the right is a right of pasture, the number and description of the cattle which the claimant is, from time k) time, entitled to graze, and the local limits within which, and the seasons during which such pasture is permitted, and
- (ii) where the right is a right to forest produce, the quantity of such produce which the claimant is authorised to take or receive and the local limits within which, the season during which and the mode in which the taking or receiving of such produce is permitted, and
- (iii) whether the right is a right of pasture or a right to forest produce, such other particulars as may be required in order to define the extent of the right which is continued, the mode in which it may be exercised, and the extent to which the benefit thereof may be leased, sold, or bartered.
- 14. Whenever any right of pasture or to forest produce admitted under section 12 is not provided for in one of the ways prescribed in section 13 the Forest Settlement Officer shall subject to such rules as the [state]' Government may prescribe in this behalf, commute such right by paying a sum of money in lieu thereof, or, with the consent of the claimant, by the grant of land, or in such other manner as such officer thinks fit.

Commutation of such rights.

15. Any person who has made a claim under this Chapter or any forest officer or other person generally or specially empowered by the [State]1 Government in this behalf, may within three months from the date of any order passed on such claim by the Forest Settlement Officer under sections 11, 12, 13, or 14. present an appeal from such order to such officer of the Revenue Department, of rank not lower than that of a Deputy Commissioner, as the [State]¹ Government may, by notification in the [Arunachal Pradesh]² Gazette, appoint by name, or as holding an office, to hear appeals from such orders.

Appeal from order passed under Foregoing section.

16. (1) Every appeal under the last foregoing section shall be made by petition in writing and may be delivered to the Forest Settlement Officer, who shall forward it without delay to the officer competent to hear the same.

Appeal under the last foregoing section.

- 2) Every such appeal shall be heard in the manner prescribed for the time being for the hearing of appeals in matters relating to revenue and, except as hereinafter provided the order passed on the appeal shall be final.
- 17. (I) when the following events have occurred namely,-

Notifications declaring forest reserve.

I of 1994.

- (a) the period fixed under section 6 for preferring claims has elapsed, and all claims, if any, made within such period have been disposed of by the Forest Settlement Officer, and
- (b) if such claims have been made, the period fixed by section 15 for appealing from the orders passed on such claims has elapsed, and all appeals, if any, Presented within such period have been disposed of by the appellate officer, and
- (c) all lands, if any, to be included in the proposed reserved forest which the Forest Settlement Officer has, under section 11, elect to acquire under the Land Acquisition Act, 1894 have become vested in the Government under that Act, the [State]¹ Government may publish a notification in the [Arunachal Pradesh], Gazette, specifying the limits of the forest which it is intended to reserve and declaring the same to be reserved from a date fixed by such notification.

(2) From the date as fixed such forest shall be deemed to be a reserved forest.

18. Right in respect of which no claim has been preferred under section 6 and of the existence of which no knowledge has been acquired by inquiry under section 8 shall thereupon be extinguished, unless, before the publication of such notification, the person claiming them has satisfied the Forest Settlement Officer that he had sufficient cause for not preferring such claim within the period fixed under section 6.

Extinction of rights not claimed.

19. The Deputy Commissioner of the district in which the forest is situate shall, before the date fixed by such notification, caused a translation thereof in the language of the country to be published in the manner prescribed for the proclamation under section 6.

Publication of translation of such Notification in neighbourhood of forest.

20. The [State]¹ Government may, within five years from the publication of any notification under section 17, revise any arrangement made under section 13 and l6 and may rescind or modify any order made under this Chapter, and direct that any one of the proceedings specified in section l3 be taken in lieu of the other of such proceedings, or that a right admitted under section 12 be commuted in the manner mentioned in section 14.

Power to revise

Arrangement made under section 13 & 16.

21. No right of any description shall be acquired in or over a reserved forest, except by succession or under grant or contract in writing made by, or with the previous sanction, of the [State]<sup>1</sup> Government or some person in whom such right, or the power to create such right, was vested when the notification under section I7 was published.

Acquisition of rights over reserved forest.

- 1. Substituted for 'Provincial' by ALO, 1950.
- 2. Substituted for 'Official' by NEA (Reorgn) (AP) ALO, 1974
- 22. (I) Not withstanding anything herein contained, no right continued under section 13 shall be alienated by way of grant, sale,

Alienation of right in reserved forest.



lease, mo gage or otherwise without the previous sanction of the [State]' Government:

Provided that, when any such rights is continued for the beneficial enjoyment of any land or building, it may be sold or otherwise alienated with such and or building without such sanction.

- (2) The benefit of any right continued under section I3 shall not be leased, sold or bartered except to the extent defined by the order recorded under that section.
- 23. Any forest officer may from time to time, with the previous sanction of the [State] Government or of a forest officer or other officer authorised by the (State)¹ Government in this behalf, stop any public or private way or watercourse in a reserved forest:

Provided that for the way or watercourse so stopped another way or watercourse which, in the opinion of the [State]¹ Government, is equally convenient already exists or has been provided or constructed by the forest officer stopping the way or watercourse.

24. Any person who in a reserved forest-

- a. trespasses, or Pastures cattle, or permits cattle to trespass, or
- b. causes any damage by negligence in felling any tree or cutting or dragging any timber,[shall be punished with fine which may extend to five thousand rupees or with imprisonment which may extend to one year or with both, or when the damage resulting from his offence amounts to more than one thousand rupees, with fine which is not less than five thousand rupees or with imprisonment which is not less than one year but may extend to three years or with both.]

\*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.3}

Power to stop ways and water courses in reserved forest.

Penalties for trespass or damage in reserved forest.

25. Any person who-

a. makes any fresh clearing prohibited by section 7, or

- b. sets fire to a reserved forest, or in contravention of any rules made by the [State]¹ Government, kindles any fire, or leaves any fire burning, in such manner as to endanger such a forest, or who in any such forest,
- kindles, keeps or carries any fire except at such seasons and in such manner as Forest Officer specially empowered in this behalf may from time to time notify, or
- d. fells, cuts, girdles, marks, lops, taps or injures by fire or otherwise any tree, or
- e. quarries stone, bums lime or charcoal, or collects, subjects to any manufacturing process or removes any forest produce, or
- f. clears or breaks up any land for cultivation or any other purpose, or
- g. poisons water or, in contravention of any rules made by the [State]1 Government, hunts, shoots, fishes or sets traps or snares,

\*[shall be punished with imprisonment for a term which is not less than one year but may extend to three years or with fine which may extend to five thousand rupees or with both;]

\*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.4}

Acts prohibited in such forests.

Acts exempted

prohibit-

(a) any practice of Jhum cultivation permitted under section 10, or

from sections 24 and 25.

- (b) the exercise, in accordance with the rules, if any, made by the [State]1 Government under section 13 of any right continued under that section, or
- (c) the exercise of any right created by grant or contract in the manner described in section 21, or
- (d) any act done with the permission in writing of a Forest Officer specially empowered to grant such permission.
  - 1. Substituted for 'Provincial' by ALO, 1950
  - 2. Substituted for 'Provincial' by ALO, 1950
- 27. Whenever fire is caused wilfully or by gross negligence in a reserved forest by any person having rights in such forest or permission to practise Jhum cultivation therein, or by any person, in his employment, or whenever any person having rights in such forest contravence the provision.

Penalty for offences
Committed by
persons having
rights in reserved



community or group of village communities, for the benefit of which such village forest is constituted, shall be inquired into recorded, and provided for in the manner prescribed by Chapter II of this Regulation.

settlement of rights.

- 1. Substituted for 'Provincial' by ALO, 1950.
- 2. Substituted for 'O11icial' by NEA (Reorgn) (AP) ALO. 1974

#### CHAPTER - IV

## GENERAL PROTECTION OF FORESTS AND FOREST PRODUCE

32. The [State]<sup>1</sup> Government may, by notification in the [Arunachal Pradesh]<sup>2</sup> Gazette-

Reserved trees in Unsettled tracts.

- (a) declare that any trees or any specified class of trees standing on any land at the disposal of the Government shall, from a date to be fixed by such notification be reserved trees;
  - (b) vary or cancel any such notification.
- 33. No person shall fell, cut, girdle, mark, lop, tap, or injure by fire or otherwise any reserved tree, except in accordance with rules made by the [State]r Government in this behalf or as provided by the last section of this Chapter.

Protection of reserved trees.

34. (I) No person shall make use of any forest produce of any land at the disposal of the Government and not included in a reserved forest or village forest, except in accordance with rules to be made by the [State]r Government in this behalf, or as provided by the last section of this Chapter

Protection of unsettle forests belonging to the Government.

- (2) such rules may, with respect to such land,-
- (a) regulate or prohibit the cutting of Jhums or the issue of grants or leases on behalf of the Government;
- (b) regulate or prohibit the kindling of fires, and prescribe the precautions to be taken to prevent the spreading of fires;
- I. Substituted for 'Provincial' by ALO, 1950.
- 2. Substituted for 'Official' by NEA (Reorg) (AP) ALO, 1974.
- (c) regulate or prohibit the felling, cutting, girdling, marking, lopping, tapping, or injuring by fire or otherwise of any trees, the sawing, conversion, and removal of timber, and the collection and removal of other forest produces;
- (d) regulate or prohibit the quarrying of stone, the boiling of catechu, or the burning of lime of charcoal.
- (e) regulate or prohibit the cutting of grass and pasturing of cattle and regulate the payments, if any, to be for such cutting or pasturing;
- (f) prohibit the poisoning of water and regulate or prohibit hunting, shooting and fishing and the seeing of traps or snares I
  - (g) regulate the sale or free grant of forest produce; and
- (h) prescribe or authorise any Forest Officer to prescribe, subject to the control of the [State]r Government, the fees, royalties, or other payments for forest produce, and the manner in which such fees, royalties, or other payments are to be levied, whether in transit, or partly in transit, or otherwise.

- (3) The [State]<sup>1</sup> Government may exempt any person of class of persons, or any local area, from the operation of any such rule, and may cancel such exemption.
- \*[35. (1) If any person infringes the provisions of section 33, he shall be punished with imprisonment for a term which is not less than one year but may extend three years, or with fine which may extend to five thousand rupees, or with both.]

\*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.5}

**Penalties** 

- (2) The [State]<sup>1</sup> Government may, by rule under section 34, attach to the breach of any rule under that section any punishment not exceeding that mentioned in subsection (1).
- 36. Nothing in this Chapter or in any rule under this chapter shall be deemed to prohibit any act done in the exercise of any right or with the permission in writing of Forest Officer specially empowered to grant such permission.

Nothing in this chapter to prohibit acts done in certain cases.

#### CHAPTER - IV A

# CONTROL OVER FOREST AND WASTE LANDS NOT BEING THE PROPERTY OF GOVERNMENT

36A. (I) The [State]<sup>1</sup> Government may, by notification in the local [Arunachal Pradesh]<sup>2</sup> Gazette, regulate or prohibit in any forest or waste land-

Protection of forests for special purposes.

- (a) the breaking up or clearing of land;
- (b) the pasturing of cattle; or
- (c) the firing or clearing of the vegetation;

when such regulation or prohibition appears necessary in the public interest for any of the following purposes:-

- i. for protection against storms, winds, rolling stones, floods and avalanches;
- ii. for the preservation of the soil on the ridges and slopes and in the valleys of hilly tracts, the prevention of land slips or of the formation of ravines and torrents, or the protection of land against erosion, or the deposit thereon of sand, stones or gravel:
- iii. for the maintenance of a water-supply in springs, rivers and tanks;
- iv. for the protection of public roads, public bridges, railways and other lines of communication;
- v. for the preservation of public health.
- (2) the (State)<sup>1</sup> Government may, for any such purpose, construct at its own expense in or upon any forest or waste land, such work as it thinks fit.
- (3) No notification shall be made under sub- section (I) nor shall any work be begun under sub- section (2) until after the issue of notice to the owner of such forest or land calling on him to show cause, within a reasonable period to be specified in such notice, why such notification should not be made or work constructed, as the case may be, and until his objections, if any and any evidence he may produce in support of the same, have been heard by an

officer not below the rank of Deputy Commissioner duly appointed in that behalf.

(4) All objections filed under the proceeding subsection, together with the proceedings of the Special Officer relating thereto, shall b€ referred to the [State]¹ Government for orders. On receipt of such reference, and after hearing such further cause as the objector may have to show, tie [State]¹ Government shall pass such orders as it thinks fit.

In any case in which an order under sub-section (I) or action under Sub-section (2) is, in the opinion of the [State]' Government, likely to disturb substantially the owner's rights in the land to which such order or action relates, the [State]<sup>1</sup> Government may award to such owner such compensation as it may deem equitable:

Provided that any compensation so paid shall be deducted from the amount payable to the owner under the provisions of the Land Acquisition Act, 1894, in the event of action being taken under the provisions of section 36 C.

36B. (I) In case of neglect of or wilful disobedience to, any regulation or prohibition under section 36A, or if the purposes of any work to be constructed under that section so require, the [State)1 Government may, after notice in writing to the owner of such forest or land and after considering his objections, if any, place the same under the control and management of a Forest Officer and may declare that all or any of the provisions of this Regulation shall apply to such forest or land.

Power to assume Management of forest.

- (2) The net profits, if any, arising from the management of such forest or land shall be paid to the said owner.
- 36C. (1) In any case under this Chapter in which the (State)<sup>1</sup> Government considers that in lieu of placing the forest or land under the control and management of a Forest Officer, the same should be acquired for public purposes the [State]<sup>1</sup> Government may proceed to acquire it in the manner provided by the Land Acquisition Act, 1894,

Expropriation of forests in certain cases.

- (2) The owner of any forest or land comprised in any notification under section 36A, or if there be more than one owner thereof, the owner of shares therein amounting in the aggregate to at least two thirds thereof, may at any time not less than three or more than twelve years from the date thereof require that such forest or land shall be acquired for public purposes and the [State]<sup>1</sup> Government shall acquire such forest or land accordingly.
- 36D. (I) The owner of any land or, if there be more than one owner thereof, the owner of shares therein amounting in the aggregate to at least two-thirds thereof may, with a view to the formation or conservation of forests thereon represent in writing to the Deputy Commissioner their desire-

Protection of forests at requests of owners.

- (a) that such land be managed on their behalf by the Forest Officer on such terms as may be mutually agreed upon; or
- (b) that all or any of the provisions of this Regulation be applied to such land.
- (2) in either the (state)<sup>1</sup> Government may, by notification in the local (Arunachal Pradesh)<sup>2</sup> Gazette, apply to such land such provisions of this Regulation as it thinks suitable to the circumstances thereof and as may be desired by the applicants.

## CHAPTER - V

## DUTY ON IMPORTED FOREST PRODUCE

37. (1) The Central Government may levy a duty in such manner, at such places and at such rates as it may prescribe by notification in the [Arunachal Pradesh] Gazette, on all forest produce which is brought into the territories to which this Regulation extends from any place beyond those territories.

Power to impose duty on forest produce.

- I. Substituted for 'Provincial' by ALO. 1950.
- 2. Substituted for "official" by NEA (Reorg) (AP) AI-O. 1974
- (2) In every case in which such duty is directed to be levied ADVALOREM. the Central Government may, by like notification, determine the manner in which the value is to be ascertained.
- (3) Until provision to the contrary is made by the [Parliament]' the (State)<sup>2</sup> Government may continue to levy on forest produce brought into the territories to which this Regulation extends from any place in the (state)<sup>2</sup> beyond these territories and which it was levying immediately before the commencement of [Constitution]<sup>3</sup>.

provided that nothing in this sub-section authorises the levy of any duty which as between forest produce of the [State]<sup>2</sup> and similar produce of a locality outside the (state)<sup>2</sup> discriminates in favour of the former, or which in the case of forest produce of locality outside the [State]<sup>2</sup> discriminates between forest produce of one locality and similar forest produce of another locality.

38. The Central or as the case may be the [State) Government may exempt any forest produce from the duty to which it is liable under the last foregoing section, and revoke such exemption.

Power to exempt forest produce from duty.

39. Nothing in this Chapter shall be deemed to limit the amount if any, chargeable as purchase-money or royalty in respect of any forest produce.

Provisions of Chapter not to limit Purchase money or royalty.

## CHAPTER - VI

## CONTROL OF FOREST PRODUCE IN TRANSIT

40. (I) The control of all rivers and their banks as regards the floating of timber, as well as the control of all forest produce in transit by land or water, is vested in the [State]<sup>12</sup> Government, and that Government may make rules to regulate the transit of any forest produce.

Power to make rules to regulate transit of forest produce.

- I. Substituted for "Central Legislative" by ALO. 1950.
- 2. Substituted for "Provincial" by ALO, 1950.
- 3. Substituted for "Part III of the Government of India Act-1935" by ALO, 1950.
- (2) such rules may, among other matters
  - a. prescribe the routes by which alone forest produce may be imported into, exported from or moved within, the territories to which this Regulation extends:
  - b. prohibit the import, export, collection or moving of forest produce without a pass from an Officer authorised to issue the same, or other 4 ise than in accordance with the



- conditions of such pass;
- c. provide for the issue, production and return of such passes:
- d. fix or authorise any Forest Officer, subject to the control of the [State]¹Government, to fix the fees payable for such passes;
- e. in the case of timber formed into a raft or fastened to the shore, prohibit the loosening or the setting adrift of such timber by any Person not the owner thereof or not acting on behalf of such owner or of the [Government]<sup>2</sup>;
- f. provide for the stop Page, reporting, examination' and marking forest produce in transit in respect of which there is reason to believe that any money is payable to the [Government]<sup>2</sup> or to which it is desirable, for the purposes of this Regulation, to affix a mark;
- g. establish revenue stations to which forest produce is 10 be taken by the persons in charge of it for examination, or for the realisation of such money, or in order that such mark may be affixed to it, and prescribed, or authorise a Forest Officer, subject to such control as aforesaid, to prescribe' the conditions under which forest produce is to be brought to, stored atand removed from such revenue stations:
- h. provide for the management and control of such revenue stations and for regulating the appointment and duties of persons employed thereat:
- authorise the transport of timber across any land and provide for the award and payment of compensation for any damage done by the transport of such timber;
- j. prohibit the closing up or obstruction of the channel or banks of any river used for the transit of forest produce. and the throwing of grass, brushwood, branches or leaves into any such river, or any other act which tends to cause the obstruction of such channel;
- k. provide for the prevention and removal of any obstruction in the channel or on the banks of any such river and for recovering the cost of such prevention or removal from the person causing such obstruction:
- Iprohibit absolutely or subject to conditions rules within specified local limits, the establishment of saw mills saw pits, veneer mills, plywood factories and any kind of forest based industries for the purpose of the conversion, manufacturing,
- m. peeling,cutting,burning,concealing,marking or super marking the timber, the altering or effacing of any marks on the same and possession or carrying of marking hammers or other implements used for marking timber; and
  - \*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.6}
- n. regulate the use of property-marks for timber and the registration of such marks, authorise the refusal or cancellation of the registration of any property marks, prescribe€ the time for which the registration of property marks is to hold good, limit the number of such marks which may be registered by any one person, and provide for the levy of fees for such registration.
- (3) The [State]1 Government may direct that any rule made under this section shall not apply to any specified class of timber or other forest produce or to any specified local area.
- 40A. Notwithstanding anything in section 40, the Central Government may make rules to prescribe the route by which alone timber or other forest product may be imported, exported or moved

Power of Central Government as to movement of timber into or from [India], across any customs frontier as defined by the Central Government, and any rules, made under section 40 shall have effect subject to the rules made under this section.

across customs frontiers.

- 1. Substituted for 'Provincial' by ALO. 1950
- 2. Substituted for 'Crown' by ALO, 1950.
- 3. Substituted for 'Provincial' by ALO, 1950
- 4. Substituted for 'British' by ALO, 1950.
- [41. (1) The [State]¹ Government may, by a rule under the last foregoing section, attach to the breach as any rule under that section any punishment not exceeding imprisonment for a term which may extend to three years, or fine which may extend to five Thousand rupees, or both.

\*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.7}

- (2) In cases where the offence is committed after sunset and before sunrise or after preparation for resistance to the execution of any law or any legal process, or where the offender has been previously convicted of a like offence' the convicting court may inflict double the penalty prescribed for such offence.
- 42. In case of any accident or emergency involving danger to any property at a revenue station established under a rule made under section 40' every Person employed at such revenue station, whether by the Government or by any private person, shall render assistance to any Forest Officer or Police Officer demanding his aid in averting such danger and securing such Property from damage or loss'

## CHAPTER - VII

## COLLECTION OF DRIFT, STRANDED AND OTHER TIMBER

- 43. (I) Timber falling under any of the following description namely:
  - a. timber found adrift, beached, stranded, or sunk,
  - b. timber bearing marks which have not been registered under rules made under section 40.
  - timber which has been supermarked, or on which marks have been obliterated, altered or defaced by fire or otherwise, and
  - d. in such areas as the [State]' Government directs, all unmarked timber, shall be deemed to be the property of the (state]r Government unless and until any person establishes his right thereto as provided in this Chapter.
- (2) Such timber may be collected by any Forest officer or other person entitled to collect the same, and may be brought to such stations as a Forest Officer specially empowered in this behalf may from time to time, notify as stations for the reception of drift timber.
- (3) The [State]r Government may, by notification in the [Arunachal Pradesh)2 Gazette, exempt any class of timber from the provisions of this section and withdraw such exemption.
- 44. (1) Public notice shall, from time to time as occasion may require, be given by a Forest Officer specially empowered in this behalf of timber collected under the last foregoing section.
- (2) Such notice shall contain a description of the timber' and will require any person claiming the same to present to such officer, within a period not less than one month from the date on which such

Certain kinds of timber to be deemed the property of the State Government until title thereto proved.

Notice to claimants of timber of those kinds.



notice is given, a written statement of such claim.

45. (I) When any such statement is presented as aforesaid, the Forest Officer, may, after making such inquiry as he thinks fit, either reject the claim after recording his reasons for so doing or deliver the timber to the claimant.

Procedure on claim preferred to such timber

- (2) If such timber is claimed by more than one person' the Forest Officer may either deliver the same to any of such persons whom he deems entitled thereto, or may refer the claimants to the Civil Court and retain the timber pending the receipt of an order from such Court for its disposal.
- (3) Any person whose claim has been rejected under this section may, within three months from the date of such rejection, institute a suit to recover possession of the timber claimed by him, but no Person shall recover any compensation against the [Government]1 or against any Forest Officer on account of such rejection, or the detention or removal of any timber or the delivery thereof to any other person under this section.

I. Substituted for 'Provincial' by ALO 1950.

2. Substituted for 'Official' by the NEA (Reorgn) (AP) ALO 1974.

3. Substituted for 'Crown' by ALO 1950.

- (4) No such timber shall be subject to process of any Civil Court until it has been delivered, or a suit brought under this section has been decided.
- 46. Where no statement is presented in the manner and within the period prescribed by notice issued under section 44, or where such statement having been so presented and the claim rejected. the claimant omits to institute a suit to moreover possession of such timber within the further period mentioned in section 45, the ownership of such timber shall vest in the [State]r Government free from all incumbrances or, when such timber has been delivered to another person under section 45, in such other person free from all incumbrances not created by him.

Disposal of unclaimed timber.

47. No person shall be entitled to recover possession of any timber collected or delivered as aforesaid until such sum as may be due for salving, collecting, moving storing, and disposing of the timber has been paid by him to the Forest Officer or other person entitled to receive the sum.

Payments to be made by claimants before timber is delivered to him

- 48. (I) The [State) Government may make rules to regulate the following matters, namely:
  - a. the salving, collection, and disposal of all timber mentioned in section 43:
  - b. the use and registration of boats used in salving and collecting timber;
  - c. the amount to be paid for salving, collecting, moving, storing and disposing of such timber; and
  - d. the use and registration of hammers and other implements to be used for marking such timber.

<sup>1.</sup> Substituted for "Crown for the purposes of the province" by ALO 1950.

- 2. Substituted for "Provincial" by ALO 1950.
- (2) The [State]1 Government may, by a rule under this section, attach to the breach of any rule under this section any punishment not exceeding imprisonment for a term extend to six months, or line which may extend to five hundred rupees, or both.

### CHAPTER - VIII

## PENALTIES AND PROCEDURE

- [49. (I) When there is reason to believe that a forests offence has been committed in respect of any forest produce' such produce, together with all tools, boats,motorised boats,vessels,cattle, carts rafts,machineries vehiles,trucks,ropes chains or any other implements' articles or materials used in the Commission of such offence may be seized by' any Forest Officer not below the rank of a Forester or and Police Officer not below the rank of a Sub-inspector of Police
- Seizure of property liable to confiscation
- (2) every Officer seizing any property under subsection (1), shall place on such property or the receptacle, if any, in which it is contained, a mark indicating that the same has been so seized and shall, as soon as may be, either produce the property seized before an officer not below the rank of Assistant Conservator of Forests authorised by the State Government in this behalf by notification in the Official Gazette (hereinafter referred to as the 'Authorised Officer') or in case the seizure is made by a Police Officer' making a report to the Magistrate having jurisdiction to try the offence on account of which the seizure has been made with an intimation to the 'Authorised Officer' or where it is, having regard to the quantity or the bulk or any other genuine difficulty, not practicable to produce the property seized before the 'Authorised Officer' or where it is intended to launch prosecution against the offender, immediately make a report of such seizure to the Magistrate having jurisdiction to try the offence on account of which the seizure has been made.

Provided that where the forest produce with respect to which such offence is believed to have been committed is the property of the Government and the offender is unknown it shall be sufficient if the officer makes, as soon as may be, a report of the circumstance to his official superiors.

- (3) Any Forest Officer or Police Officer may, if he has reason to believe that a vehicle has been or is being used for the transport of any forest produced in respect of which any forest offence has been committed, require the driver or any other person or persons in charge of such vehicle to stop the vehicle and cause it to remain stationary as long as may reasonably the necessary to examine the contents in the vehicle and inspect all relating to the goods carried, which are in possession of such driver or other person in charge of the vehicle.
- (4) Subject to the provisions of sub-section (5) and (6), where the Authorised Officer upon production before him of the property seized or upon receipt of a report about seizure, as the case may be, and after such personal inspection or verification as he may deem fit and necessary, satisfied that a forest offence has been committed in respect thereof, he may by order in writing and fur reasons to be recorded therein, confiscate the forest produce so seized together with all tools, vehicles, cattle, trucks, motorized boats, boats, carts, machineries, vessels, ropes, chains or any other



implements of articles used in committing such offence. A copy of the order of confiscation shall, without any undue delay, be forwarded to the conservator of Forests of the circle in which the forest produce has been seized and the Magistrate having jurisdiction to try the offence on account of which the seizure has been made.

- (5) No order confiscating any property shall be made under the preceding provisions unless the Authorized Officer:
  - a) sends an intimation in the prescribed form about the initiation of the proceeding for confiscation of properly to the Magistrate having jurisdiction to try the offence on account of which the seizure has been made;
  - issue a notice in writing to the person from whom the property is seized, and to any other person who may appear to the Authorised Officer to have some interest in such property and in cased of motorized boats, vessels. vehicles, trucks etc having a registered number to the registered owner thereof;
  - c) affords to the persons referred to in clause (b) above a reasonable opportunity of making a representation within, such reasonable time as may be specified in the notice, against the proposed confiscation; and
  - d) gives to the officer effecting the seizure and the person or persons referred to in clause (b) or (c) above a reasonable opportunity of being heard on a date or dates to be fixed for the purpose.
- (6) Notwithstanding anything contained in the foregoing provisions, no order of confiscation under subsection (4) of any tools, boats, motorized boats, vessels, cattle, carts, rafts, machineries, vehicles, trucks, ropes, chains or any other implements, articles (other than timber or forest produce) shall be made if any persons referred to in clause (b) of sub-section (5) proves to the satisfaction of the Authorized Officer that such tools, vehicles machineries, trucks, vessels, boats, motorised boats, vessels, carts, rafts, cattle, ropes, chains or any other implements, articles were used without his knowledge or connivance or abetment or as the case may be- without the knowledge or connivance or abetment of his servant or agent and that all reasonable and due precautions had been taken against the use of the object aforesaid for the commission of the forest offence.]

\*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.8}

49A. Any Forest Officer not below the rank of a Divisional Forest Officer, who or whose subordinate has seized any tools, vehicles, trucks, vessels, rafts, machineries, boats, motorized boats, cattle, ropes. chains or any other implements, articles etc under Section 49, may release the same on the execution by the owner or the person in-charge thereof of a bond for the production of the property so released if and when so required before the Magistrate having jurisdiction to try the offence or before any Authorised Officer whenever required for the purpose as mentioned under Section 49 to proceed ahead with the offence on account of which the seizure has been made.

Provided that whenever such release is made, the officer releasing the properly shall immediately make a report to the Authorised Officer describing the circumstances and the reasons for

Power to release Property seized under section 49. the release of the properly to the claimant or the owner or the person in-charge of the property.

\*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.9}

\*[49-B. Any Forest Officer not below the rank of a Conservator of Forests specially empowered by the State government in this behalf by notification in tire official gazette may, suo-motu or on application by the aggrieved person call for and examine any record or any order under Section 49 (4) and may make such enquiry or cause such enquiry to be made and may pass such order as he deems fit:

Review

Provided that no order under this Section shall be made if in the meantime an appeal has been preferred under Section 49-C.

Provided further that no order prejudicial to any person shall be passed without giving him a reasonable opportunity of being heard.

49-C. Any person aggrieved by an order under Section Appeal 39 (4) or Section 49 -B may, within thirty days from the date of communication to him of such order prefer an appeal to the District Judge having jurisdiction over the area in which the property has been seized and the District Judge shall after giving a reasonable opportunity of being heard to the parties, pass such order either varying, confirming, modifying, annulling or setting aside the order appealed against and the order of the Court so passed shall be final.

Appeal

## Explanation:-

The time required for obtaining the certified copy of the order of confiscation of the order passed under Section - B shall be excluded while computing the period of thirty days referred to in this Section.]

\*{Insert of new sec 49B & 49C by 2005 (Amd) Act (Act no 2 of 2008. s.10}

50. Upon the receipt of any such report' the Magistrate shall take such measures as may be necessary for the trial of the accused and the disposal of the property according to law: [Provided that before passing any order for disposal of property, the Magistrate shall satisfy himself that no intimation under sub-section (5) of Section 49 has been received by his court or by any other court having jurisdiction to try the offence on account of which the

\*{Insert of new proviso by 2005 (Amd) Act (Act no 2 of 2008. s.11}

Procedure on receipt by Magistrate of report of seizure.

- 1. Substituted for 'Provincial' by ALO, 1950'
- 2. Substituted for 'Crown' by ALO, 1950'
- 51. (I) When any person is convicted of a forest offence, all forest produce which is not the property of the [Government]1 and in respect of which such offence has been committed, and all tools, boats carts and cattle used in the commission of such offence, shall be liable, by order of the convicting Court, to

Forest produce, tools etc when liable to confiscation.



confiscation.

- (2) Such confiscation may be in addition to any other punishment prescribed for such offence.
- 52. When the trial of any forest offence is concluded, any forest produce in respect of which such offence has been committed shall, if it is the property of the [Government]1 or has been confiscated, be taken possession of by a Forest Officer especially empowered in this behalf, and, in any other case, shall be disposed of in such manner as the Court may order

Disposal on conclusion of trial for forest offence or produce in respect of which it was committed

53. (I) When the offender is not known or cannot be found, the Magistrate enquiring into the offence, if he finds that an offence has been committed, may on application in this behalf, order the property in respect of which the offence has been committed to be confiscated and taken possession of by a Forest Officer specially empowered in this behalf or to be made over to such Forest Officer or other person as the Magistrate may consider entitled to the same.

Procedure when offender is not known or cannot be found.

Provided that no such order shall be made till the expiration of one month from the date of the seizure of such property, or without hearing the person, if any, claiming right thereto and the evidence, if any which he may produce in support of his claim.

- (2) The Magistrate shall either cause a notice of any application under sub-section (1) to be served upon any person whom he has reason to believe to be interested in the property seized, or publish such notice in any way which he may think fit.
- 54. The Magistrate may, notwithstanding anything hereinbefore contained, direct the sale of any property seized under section 49 and subject to speedy and natural decay, and may deal with the proceeds as he might have dealt with such property if it had not been sold.

Procedure as to perishable property seized under section 49

55. Any person claiming to be interested in property seized under section 49 may, within one month from the date of any order passed by a Magistrate under section 51, section 52 or section 53, present an appeal there from to the out to which order made by such Magistrate are ordinarily appealable, and the order passed on such appeal shall be final.

Appeal from orders under section 51, 52 and 53.

56. When an order for the confiscation of any property has been passed under section 5l or section 53, and the period limited by section 55 for presenting an appeal from such order has elapsed, and no such appeal has been presented, or when, on such an appeal being presented, the Appellate Court confirms such order in respect of the whole or a portion of such property, such property or portion, as the case may be, shall vest in the [State Government]<sup>1</sup> free from all incumbrances.

Vesting of confiscated property in the State Government.

57. Nothing hereinbefore contained shall be deemed to prevent any Forest Officer or other officer empowered in this behalf by the [State]<sup>2</sup> Government from directing at any time. the immediate release of any property seized under section 49 which is not the property of the [Government)<sup>1</sup> and the withdrawal of any charge made in respect of such property.

Saving of power to Release property siezed.

58. (I) Any Forest Officer or Police Officer who vexatious and unnecessarily seizes any property on Pretence of seizing property liable to confiscation under this Regulation, shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

(2) Any fine so imposed, or any portion thereof shall, if the convicting Court so direct, be given as compensation to the person aggrieved by such seizure

Punishment for wrongful seizure.

- 1. Substituted for "Crown for the purposes of the province" by ALO, t950.
- 2. Substituted for 'Provincial' by ALO, 1950.
- 59. Whoever, with intent to cause damage or injury to the public or to any Person or to cause wrongful gain as defined in the Indian Penal Code.
  - a. knowingly counterfeits upon any tree or timber a mark used by Forest Officers to indicate that such tree or timber is the Property of the [Government]r or of some Person, or that it may lawfully be felled or removed by some persons, or
  - b. unlawfully affixes to any tree or timber a mark used by Forest Officers, or
- c. alters, defaces or obliterates any such mark placed on any tree or timber by or under the authority, of a Forest Officer, or alters, moves, destroys, or defaces any boundary mark of any forest or waste land to which any provisions of this Regulation apply, shall be punished with imprisonment for a term [which is not less than three years, and may extend to seven years or with fine which is not less than five thousand rupees or with both.]
- \*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.12
- 60. (I) Any Forest Officer or Police Officer may, without orders from a Magistrate and without a warrant, arrest any person reasonably suspected of having been concerned in any forest offence punishable with imprisonment for one month or upwards, if such person refuses to give his name and residence, or gives a name or residence which there is reason to believe to be false. or if there is reason to believe that he will abscond.
- (2) Every officer making an arrest under this section shall, without unnecessary delay, take or send the person arrested before a Magistrate having jurisdiction in the case or to the officer in charge of the nearest police station.
- (3) Any Forest Officer or Police Officer who vexatiously or maliciously arrests any person on the pretence that he is suspected of having been concerned in any forest offence or otherwise as provided by section 60(t) of this Regulation shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.
- (4) No Forest Officer or Police Officer shall detain in custody a person arrested under sub-section (I) of this section for a longer period than under all the circumstances of the case is reasonable; and such period shall not exceed twenty four hours exclusive of the time necessary for the journey from the place of arrest to the Magistrate's Court having jurisdiction in the case or to the Officer-incharge of the nearest police station.

Penalty for Counterfeiting or Defacing marks on trees and timber and for altering boundary marks.

Power to arrest Without warrant.



61. It shall be the duty of every Forest Officer and Police Officer to prevent, and any such officer may interfere for the purpose of preventing, the commission of any forest offence'

Power to prevent Commission of offence.

62. (I) The (state]¹ Government may, by notification in the [Arunachal Pradesh Gazette, empower a Forest Officer by name, or as holding an office, -

Power to compound offences.

- a. to accept from any person against whom a reasonable suspicion exists that he has committed any forest offence, other than an offence specified in section 58 or section 59, a sum of money by way of compensation for the offence which such person is suspected to have committed, and
- b. when any property has been seized as liable to confiscation, to release the same on payment of the value thereof as estimated by such officer.
- (2) On the payment of such sum of money' or such value or both, as the case may be, to such officer, the suspected person, if in custody, shall be discharged, to be property, if any' seized shall be released, and no further proceedings shall be taken against such person or property.
- (3) No Forest Officer shall be empowered under this section unless he is of the rank of an Assistant Conservator of Forest or above and the sum of money accepted as compensation under subsection (1), clause (a) shall in no case exceed five thousand rupees].
- \*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.13

### 63. Omitted

- [64. (1) When any person is convicted of felling, cutting, girdling, marking, lopping or tapping trees or of injuring them by fire or otherwise in contravention of this Regulation or of any rules there under the convicting court may, in addition to the other punishment which it may award, order that person to pay to the State Government such compensation, not less than one thousand rupees for each tree with respect to which the offence was committed, as it may deem just.]
- \*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.14
- (2) If the person convicted of the offence committed it as the agent or servant of another person, the convicting Court may, unless after hearing that other person it is satisfied that the commission of the offence was not a consequence of his Instigation, or of any neglect or default on his put, order him, instead of the person who committed the offence. to pay the compensation referred to in sub-section (I).
- (3) An appeal from any order under sub-section (I) or subsection (2) shall lie to the Court which orders made by the convicting Court are ordinarily appealable, and the order passed on such appeal shall be final.

Compensation For damage caused by commission of offences. 65. When the holder of any lease, Licence or contract whatsoever granted or continued by or on behalf of the [Government]; for any of the purposes of this Regulation commits an offence against this Regulation or any rule thereunder, or when any such offence is committed by any agent or servant of the holder of any such lease, license or contract, and the (state]I Government is satisfied that the commission of the offence was a consequence of the instigation of such holder or of any neglect or default on his part, the [State]t Government may, by order in writing, declare the lease, licence or contact to be forfeited in whole or in part with effect on and from a date to be specified in the order not being prior to the date of the commission of the offence.

Forfeiture of leases

#### CHAPTER - IX

## CATTLE TRESPASS

66. Cattle trespassing in a reserved forest or in a village forest shall be deemed to be cattle doing damage to a public plantation within the meaning of section 11 of the Cattle Trespass Act. 1871, and may be seized and impounded as such by any forest Officer or Police Officer.

Cattle Trespass Act, 1871, to apply.

67. The (state)1 Government may, by notification in the [Arunachal Pradesh]2 Gazette, direct that, in lieu of the fines fixed by section 12 of the Act, last aforesaid, there shall be levied for each head of cattle impounded under section 66 of this Regulation such fines as it thinks fit, but not exceeding the following namely:-

#### CHAPTER - X

#### FOREST OFFICERS

68. (I) The [State]1 Government may invest any Forest Officer by name, or as holding an office, with all or any of the following powers, namely:-

(a) power to enter upon any land to survey, demarcate. and make a map of the same;

- (b) the Powers of a Civil Court to compel the attendance of witnesses and the production of documents;
- (c) Power to issue search-warrants under the Code of Criminal Procedure, [1882] \*
  - (d) power to hold inquiries into forest offences, and in the course of such inquiries to receive and record evidence.
- (e) power to notify the seasons and manner in which fire may be kindled, kept or carried in a reserved forest;
- (f) power to grant any permission referred to in sections 26 and 36;
- (g) power to notify stations for the reception of drift timber,
- (h) power to give public notice of timber collected

Investiture of Forest Officer with Certain powers.



under section 43;

(i) power to take possession of property under this Regulation;

(j) power to direct the release of property or withdrawal of charges and may withdraw any power so conferred.

(2) Any evidence recorded under clause (d) of sub-section

(1) shall be admissible in any subsequent trial before a Magistrate of the alleged offender.

Provided that it has been taken in the presence of the accused person and recorded in the manner provided by section 355, section 356, or section 357 of the Code of Criminal Procedure, 1882.

68 (A). It shall be lawful for any Forest Officer of rank not lower than a Forester to lay any information before a Magistrate and to apply for summons, warrant, search warrant, or such other legal process as may by law issue against any person, committing any offence to conduct prosecution of such person upto the final disposal of the case.

\*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.15

69. All Forest Officers shall be deemed to be public servants within the meaning of the Indian Penal Code.

Forest officers deemed public servants

70. No suit or criminal prosecution or other legal proceeding shall lie against any public servant for anything one in good faith or omitted to be done likewise under these Regulations or the rules or orders made thereunder".

\*{Substituted by 2005 (Amd) Act (Act no 2 of 2008. s.16

Indemnity for acts done in good faith

71. No Forest Officer shall, as principal or agent, trade in forest produce, or be or become interested in any lease or mortgage of any forest, or in any contract for working any forest, whether in [India or in any foreign territory.
72. The State Government may make rules consistent with this Regulation:

Forest Officers not to trade.

- (a) to declare by what Forest Officers or class of Forest Officers the power or duties conferred or imposed by or under this Regulation on a Forest Officer are to be exercised or performed;
- (b) to regulate the procedure of Forest settlement Officers;
- (c) to provide for the ejectment of any person who bas encroached upon forest reserves;
- (d) to regulate the rewards to be paid to officers and informers; and
- (e) generally, to carry out the provisions of this Regulation.
- 73. All rules made by the [State]<sup>1</sup> Government under this Regulation shall be published in the [Arunachal Pradesh]2 Gazette, and shall thereupon have the force of law.

Rules when to have force of law

74. Every person who exercises any right in a reserved forest or

Persons bound to

village forest, or who is permitted to remove any forest produce from, or to pasture cattle, or practise jhum cultivation in, such forest, and every person who is employed by such person in such forest and every person in any village contiguous to such forest who is employed by the [Government]<sup>3</sup> or who receives emoluments from the [Government]'for services to be performed to the community,

shall be bound to furnish. without unnecessary delay, to the nearest Forest Officer or Police Officer any information which he may possess respecting the occurrence of a fire in or near such forest, or the commission of or intention to commit, any forest offence, and shall assist any Forest Officer, or Police Officer demanding his aid -

assist forest officers and police officer.

(a) in extinguishing any fire occurring in such forest;

- (b) in preventing any fire which may occur in the vicinity of such forest from spreading to such forest;
- (c) in preventing the commission in such forest of any forest offence; and
- (d) when there is reason to believe that any such offence has been committed in such forest, in discovering and arresting the offender.
- 75. All money, other than fines' payable to the [Government]<sup>1</sup> under this Regulation, or under any rule made thereunder, or on account of the price of any forest produce, or of expenses incurred in the execution of this Regulation in respect of any forest produce, may, if not paid when due, be recovered under the law for the time being in force as if it were an arrear of land revenue.

Recovery of money due to the Government

76. (I) When any such money is payable for or in respect of, any forest produce, the amount thereof shall be deemed to be a first charge on such produce, and such produce may be taken possession of by a Forest Officer specially empowered in this behalf and may be retained by him until such amount has been paid.

Lien on forest produce for such money

- (2) Il such amount is not paid when due' such Forest Officer may sell such produce by public auction and the proceeds of the sale shall be applied first in discharging such amount-
- (3) The surplus, if any, if not claimed within two months from the date of the sale by the person entitled thereto, shall be forfeited to the [Government)'.
- 77. The [Government¹ shall not be responsible for any loss or damage which may occur in respect of any forest produce while at a revenue station established under a rule made under section 40, or while detained elsewhere for the purposes of this Regulation, or in respect of any timber collected under section 43; and no Forest Officer shall be responsible for any such loss or damage unless he shall have caused the same negligently, maliciously, or fraudulently.

The Govt and its officers not liable for loss or damage in respect of certain forest produce

78. Whenever it appears to the [State]<sup>1</sup> Government that any land is required for any of the purposes of this Regulation, such land shall be deemed to be needed for a public purpose within the meaning of section 4 of the Land Acquisition Act, 1870 (since

Land required under this regulation to be deemed for a public purpose.



repealed and re enacted as I of 1894).

79. When any person, in compliance with any rule under this Regulation binds himself by any instrument to Perform any duty or Act, or covenants by any instrument that he, or that he and his servants and agents, will abstain from any Act, the whole sum mentioned in such instrument as the amount to be paid in case of a breach of the conditions thereof may notwithstanding anything in sections 74 of the Indian Contract

Act, 1972, be recovered from him in case of such breach as if it were an arrear of land revenue.

1. Substituted for 'Provincial' by ALO, 1950.

The text of the Regulation includes all subsequent amendments etc. made by the Government of Assam as notified under the following :-

- 1. Section 3(4) (a) and (b) the words "rhinoceros horns" Section 25 (g) the words "or with both" by the Assam Forest (Amendment) Act, 1933,
- 2. Section 15 the words "Chapter"; entire Chapter IVA: and Section 49A; inserted by the Assam Forest (Amendment)Act, 1931.
- 3. Section 40A by notification No. 713 –L dated 7th September 1937,
- 4. Sub-section (3) and (4) of section 60; and section 63 inserted and deleted respectively by Notification No. L-31614216 dated 3lst March 1913.
- 5. Section 72(e) inserted by Assam Act IX of 1946.

Note: See appendices for Notifications extending the Regulation to Arunachal Pradesh as it stood as on and before the date of the said Notifications.